

manufacturers should fully cooperate in implementing this programme.

A statement showing the various recommendations made by the Committee is laid on the Table of the House. [Placed in Library. See No. LT—1572/72.]

(c) A copy of the report of the Committee has been sent to M/s. Hindustan Motors and they have been asked to implement the various suggestions/recommendations made in the report concerning them immediately. So far as the suggestions for action by Government are concerned, these are being examined.

Blackmarketing in Imported Newsprint

1441. SHRI CHINTAMANI PANIGRAHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government have received any complaints regarding blackmarketing in imported newsprint;
- (b) if so, the broad outlines thereof; and
- (c) action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) The complaints generally relate to exaggeration of the circulation claimed by a newspaper, procurement of newsprint quota on that basis and disposal of the surplus newsprint in the blackmarket. In some cases, the publisher is alleged to obtain newsprint for a proposed publication and does not either start the paper at all or stops it after publishing a few issues.

(c) In all cases of complaints of blackmarketing of newsprint or of exaggeration in circulation, the Office of the Registrar of Newspapers gets the circulation of the paper checked by a circulation team of its own. In case exaggeration in circulation is established, after giving an opportunity to the publisher to substantiate his circulation claim, the newsprint quota of the newspaper is fixed on

the basis of the lower assessed circulation and the excess quantity allocated is adjusted against its quota in subsequent licensing period (s). Wherever appropriate, case are referred to the Office of the Chief Controller Imports and Exports (Enforcement Branch) for further investigation and action under the provisions of the Imports and Exports (Control) Act, 1947 and the Orders issued thereunder. Apart from departmental action by way of debarment from receiving any import licences, Customs Clearance Permits, etc., for a specified period, prosecution is also launched in suitable cases against the defaulting parties.

The position in this regard is constantly under review, and such other steps as may be called for will be taken.

Reconstitution of Board of Directors, Film Finance Corporation

1442. SHRI K. M. MADHUKAR:
SHRI PRABODH CHANDRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Board of Directors of the Film Finance Corporation has been reconstituted;
- (b) if so, their names, bio-data and criteria for selection of members; and
- (c) present members of the body?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) and (c). A statement containing the names and bio-data of the present members of the Board is laid on the Table of the House.

They have been selected for their professional background, and their interest in the fine arts and in the development of films. Two Government officers have been nominated as Directors by virtue of the posts held by them.

Statement

Names	Bio-data
1. Shri M. T. Vasudevan Nair	He is an eminent short story writer in Malayalam and a novelist. He is the Editor of Mathrubhurni, a Malayalam weekly. He is the President of Kalakendram, Calicut, an organisation to promote building talents in theatre arts.
2. Smt. Teji Bachchan	She is a well-known social worker. She has produced and acted in plays and has established a theatre group called "The Hindi Shakespeare Manch". She has also been member of the Regional and Central Film Awards Committees.
3. Shri Hrishikesh Mukerjee	An eminent personality of the Indian Film Industry—Director of many award winning films
4. Dr. V. K. Naravana Menon	Ex-Director General of All India Radio, now Director, National Institute of Performing Arts, Bombay. He is an expert on Indian and European music of international repute
5. Shri Mohan Rakesh	He is an eminent writer. Many of his plays have been enacted on the stage and made into films.
6. Shri A.P.V. Krishnan	Joint Secretary in the Ministry of Finance and Financial Adviser to the Ministry of Information and Broadcasting.
7. Shri M.A.S. Rajan	Joint Secretary in the Ministry of Information and Broadcasting.

The Chairman of the Board is Shri B. K. Karanjia. He is the Editor of the film magazine "Filmfare."

T.V. Sets in Delhi and Ghaziabad

1443. SHRI Y. ESWARA REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of T.V. licences issued including renewals in Delhi and Ghaziabad (U.P.) as on 31st January 1972; and

(b) whether Government are aware that in many cases J.K. T.V. sets are sold to Delhi

customers in Ghaziabad (U.P.) and delivered to them in Delhi?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) The number of T.V. Licences issued including renewals in Delhi and Ghaziabad (U.P.) as on 31st January, 1972 is 34283 and 1552 respectively.

(b) No.